

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

117. I.A. 1946/2020,
I.A. 1174/2022
I.A. 1277/2022,
I.A. 2020/2022

I.A. 3561/2022 IN C.P.(IB)-918(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.04.2024**

NAME OF THE PARTIES: Gandhi Gas Services
V/s.
M S Ship Braking Pvt Ltd.

Appearance

For Liquidator: Adv. Yahya Batatawala is present physically

For Respondent: Mr. Pravin Singh i/b Ashok Singh for R-6 in I.A.
2020/2022 is present physically

Adv. Rahul Parasrampur, & Adv. Archana Baghel, for Respondent no.
1& 4, Adv. Vasudha Gupta I/b YNA LEGAL for R-8 in IA 1946/2020,
I.A. 2020/ 2022- Adv. Raina Birla for Respondent No. 1, Adv. Rajneesh
Jaiswal for the Suspended Directors, all are present through VC.

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1946/2020

We note that despite opportunity granted on 20.03.2024 to file reply, no reply
has been filed by R-2 nor any representation on behalf of R-2.

Right to file reply stands forfeited and R-2 is set *ex-parte*. List for hearing on **10.06.2024**.

I.A. 1174/2022

Upon a query from the Court, Ld. Counsel for the respondent seeks time to place on record sales register by way of an additional affidavit. Let the same be done within two weeks. List on **24.06.2024**.

I.A. 1277/2022

Reply has been filed by R-2 to R-4. Vide order dated 23.03.2024 last and final opportunity was granted to R-1. Despite opportunity, no reply has been filed by R-1 hence right to file reply stands forfeited. List on **26.06.2024** for hearing.

I.A. 2020/2022

Ld. Counsel for R-1 submits that reply has been filed by R-1 on 20.04.2024. However, the same is marked defected. Counsel to ensure that reply is defect free and displayed on DMS.

As per the Service of Affidavit filed by Liquidator, service completed on R-4 and R-6.

Ld. Counsel for R-6 submits that the copy of this interlocutory application has not been served. Let the copy of the application be served upon Counsel for R-6. Reply if any, be filed within two weeks. List on **26.06.2024**.

I.A. 3561/2022

This application has been filed by Liquidator for the extension of the Liquidation period of the Corporate Debtor under Regulation 44(2) of the Liquidation Regulations by a period of three months with effect from 22.11.2022 (date of filing the application). On query from the Court, as to so much time has passed from the date of filing of the present application what

steps Liquidator has taken and what is the status of the Liquidation, the counsel seeks time. List on **10.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)